

11.52 hrs.

## OBITUARY REFERENCE

**Mr. Speaker:** I have to inform the House of the sad demise of two of our friends namely Shri Jai Narain Vyas and Shri Chheda Lal Gupta.

Shri Jai Narain Vyas was a member of the Constituent Assembly of India and of the Provisional Parliament during the years 1947 to 1951. He was also the Chief Minister of Rajasthan during the years 1951 to 1954. He passed away at New Delhi on the 14th March, 1963 at the age of 64.

Shri Chheda Lal Gupta was a Member of the Second Lok Sabha during the years 1957 to 1962. He passed away at Hardoi on the 14th March, 1963, at the age of 64.

We deeply mourn the loss of these friends and I am sure the House will join me in conveying our condolences to the bereaved families.

The House may stand in silence for a shortwhile to express its sorrow.

*The Members then stood in silence for a short while.*

11.53 hrs.

## PAPERS LAID ON THE TABLE

NOTIFICATION UNDER THE COMPANIES  
ACT

**The Minister of Industries in the Ministry of Commerce and Industry (Shri Kanungo):** I beg to lay on the Table a copy of the Companies (Central Government's) General Rules and Forms Amendment Rules, 1963 published in Notification No. G.S.R. 344 dated the 2nd March, 1963, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-964/63].

NOTIFICATIONS UNDER THE ESTATE DUTY  
ACT, ETC.

**The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah):** On behalf of Shri B. R. Bhagat, I beg to lay on the Table:—

- (i) a copy of Notification No. G.S.R. 337 dated the 2nd March, 1963, under sub-section (2) of section 33 of the Estate Duty Act, 1953. [Placed in Library. See No. LT-965/63].
- (ii) a copy of the Central Excise (Fifth Amendment) Rules, 1963 published in Notification No. G.S.R. 384 dated the 1st March, 1963, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-966/63].
- (iii) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—
  - (a) G.S.R. No. 385 dated the 1st March, 1963.
  - (b) G.S.R. No. 386 dated the 1st March, 1963.
  - (c) G.S.R. No. 387 dated the 1st March, 1963.
  - (d) G.S.R. No. 388 dated the 1st March, 1963.
  - (e) G.S.R. No. 389 dated the 1st March, 1963.
  - (f) G.S.R. No. 390 dated the 1st March, 1963.
  - (g) G.S.R. No. 391 dated the 1st March, 1963.
  - (h) G.S.R. No. 392 dated the 1st March, 1963.
  - (i) G.S.R. No. 393 dated the 1st March, 1963.
  - (j) G.S.R. No. 394 dated the 1st March, 1963.
  - (k) G.S.R. No. 395 dated the 1st March, 1963.

(1) G.S.R. No. 396 dated the 1st  
March, 1963.

[Placed in Library. See No. LT-967/  
63].

11.54 hrs.

MESSAGES FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 1963, which was passed by the Lok Sabha at its sitting held on the 4th March, 1963, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Emigration (Amendment) Bill, 1963, which has been passed by the Rajya Sabha at its sitting held on the 12th March, 1963."

INDIAN EMIGRATION (AMEND-  
MENT) BILL

LAI D ON THE TABLE AS PASSED BY  
RAJYA SABHA

**Secretary:** Sir, I lay on the Table of the House the Indian Emigration (Amendment) Bill, 1963, as passed by Rajya Sabha.

PUBLIC ACCOUNTS COMMITTEE  
EIGHTH REPORT

**Shri Tyagi** (Dehra Dun): I beg to present the Eighth Report of the Public Accounts Committee on the Appropriation Accounts (Civil), 1960-61 and Audit Report (Civil), 1962.

11.56 hrs.

GENERAL BUDGET—GENERAL  
DISCUSSION—contd.

**Mr. Speaker:** We shall now take up the general discussion of the General Budget for 1963-64. Out of 20 hours allotted, 15 hours and 45 minutes have been consumed, and the balance is 4 hours and 15 minutes.

**Shri Morarka** (Jhunjhunu): Every year, the Finance Minister receives both bouquets and brick-bats, after he announces his budget proposals, from the public. This year is no exception. Indeed he has received more brick-bats this year than bouquets. Some of the epithets which are given to his budget are: 'Draconian fare', 'ruthless', 'killing', 'revolutionary', 'unimaginative', 'an affair of the long knives', 'cruelly hurting the masses', 'most barbaric', 'pat and private Dragon', 'stark oppression', 'Tenton hammer' etc.

Most of these compliments he has received are from the rightists whose friend he is supposed to be.

This year's budget is unique in one sense, namely that in the entire fiscal history of this country, it has levied the largest amount of tax, namely Rs. 306 crores.

The need to provide for our defence and development is accepted by each and everyone, not only here but even outside, in London and in other places. This determination of Government is considered highly admirable.

For achieving this twin objective of security and progress, we naturally need huge funds. The Finance Minis-